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THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE/ कृषि मंत्रालय में राज्य मंत्री (SHRI ANNASAHEB P. SHINDE):

- (a) During 1971-72, a sum of Rs. 4.00 crores has been budgeted for the implementation of Dry Farming Pilot Projects.
- (b) So far the allocations made to the State Governments concerned are indicated below

		(Rs.	in lakhs)
Andhra Pradesh	5000	0.00	18.05
Bihar			15.30
Gujarat	200		20.70
Haryana	* *	200	16,12
Madhya Pradesh	2.0	* *	19.78
Maharashtra		* * *	10.53
Mysore	(4.14.)	9.04	30.96
Orissa			11.95
Uttar Pradesh	16.06	**	38.50
GRAND T	OTAL		181.89

The loan amount includes a sum of Rs. 16.34 lakhs as short-term loan to be met from institutional sources.

(c) The question of providing more money will be considered when the results of these pilot projects are available.

CEILING ON LAND HOLDINGS

944. DR. Z. A. AHMED: Will the Minister of AGRICULTURE/ *fsft be pleased to state:

- (a) whether there is any proposal under Government's consideration » to bring uniformity in the State laws on ceiling on landholdings; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICUITATION HAIN (SHRI ANNASAHEB P. SHINDE):

(a) and (b) The matter is under consideration of the Central Land Reforms Committee.

PROVIDENT FUND RULES

to Questions

945. SHRI SALIL KUMAR GANGULY:

DR. K. MATHEW KURIAN:
Will the Minister of LABOUR AND
REHABILITATION/ AT STREET
T9IT be pleased to state:

- (a) whether the attention of Government has been drawn to the Judgment given by the Supreme Court on 1st April, 1971 on the appeal by the Regional Provident Fund Commissioner of Andhra Pradesh about the applicability of Provident Fund rules; and
- (b) the reaction of the Government of India thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND RE-HABILITATION/ AT MIT GRAIN (SHRI BALGO-VIND VERMA): (a) Yes.

- (b) The implications of the judgment are being examined.
 - 946. [Transferred to the 15th June, 1971.]
 - 947. [Transferred to the 15th June, 1971.]

GOGLA COLLIERY

- 948. SHRI PRANAB KUMAR
 MUKHERJEE: Will the Mi
 nister of LABOUR AND REHABILI
 TATION/ अम आर पनवास मत्रा be
 pleased to state:
- (a) whether Government are aware of the non-payment of dues by the management of Gogla Colliery (Victory Colliery—G. L. Group) in West Bengal, if so, what are the dues weekly wages, monthly salary, Bonus etc. which have not been paid;
- (b) whether it is a fact that the management refused to show its various payment registers to the officers of the Industrial Relations Machinery, if so, what action has been taken by Government; and